

**Central Administrative Tribunal
Principal Bench**

OA No.2403/2013

New Delhi this the 3rd day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Anmol Rattan Joshi,
Goods Clerk/TKD,
Now at Delhi Kishanganj,
R/o 31/7, Railway Quarters,
Kishanganj,
Delhi.

...applicant

(None)

Versus

Union of India & Ors. : through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Divisional Commercial Manager,
Delhi Division,
State Entry Road,
New Delhi.

...respondents

(By Advocate : Shri Kripa Shankar Prasad)

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The applicant, Anmol Rattan Joshi, filed the instant Original Application (OA), challenging the impugned Show Cause Notice dated 03.07.2013, as back as on 18.07.2013. Therefore, it was repeatedly

adjourned on one pretext or the other. Ultimately, the case was adjourned for today for arguments. Today again, as nobody is appearing on behalf of the applicant despite repeated calls, we have no option but to dismiss the instant OA in default.

2. Therefore, the OA is, hereby, dismissed in default on account of non prosecution.

(V.N. Gaur)
Member (A)

(Justice M.S. Sullar)
Member (J)

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